NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 251 of 2017 in TP No. 26/397-398/NCLT/AHM/2016 (New) CP No. 46/397-398/CLB/MB/2012 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

Radhakishan B. Ruchanadani

V/s.

Beecceelene Textile Mills Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

PUS

1. CS MANDI HURAMT PCS R-1 to R-5

DHIREM ROADE

ORDER

Learned PCS Mr. Dhiren Dave present for Applicant. Learned PCS Mr. Manoj Hurkut present for Respondent in IA 251/2017.

Respondent PCS made a statement that they have already appointed Government approved Valuer to assess the value of the Immovable properties and they will hand over the detailed report to the independent valuer appointed by this Tribunal.

Respondent PCS also made statement that they will give access to the Government approved valuer opted by the petitioner. In case of the communication from the Government approved valuer.

List the matter on 13.02.2018 for the report of Independent Valuer.

MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

MEMBER JUDICIAL